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उत्तराखण्ड असाधारण गजट, 08 जून, 2012 ई0 (ज्येष्ठ 18, 1934 शक सम्वत्)

(2) यह 16 मई, 2012 को प्रवृत्त हुआ समझा जायेगा।

उत्तराखण्ड
अधिनियम संख्या
21 वर्ष 2011 का
निरसन

2. उत्तराखण्ड लोक सेवकों के लिए वार्षिक स्थानान्तरण अधिनियम, 2011
एतद्वारा निरसित किया जाता है।

आज्ञा से,

डी0 पी0 गैरोला,
प्रमुख सचिव।

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand Annual Transfer for Public Servants (Repeal) Act, 2012' (Adhiniyam Sankhya 06 of 2012) :-

As Passed by the Uttarakhand Legislative Assembly and assented to by the Governor on June 07, 2012.

No. 170/XXXVI(3)/2012/30(1)/2012
Dated Dehradun, June 08, 2012

NOTIFICATION

Miscellaneous

The Uttarakhand Annual Transfer for Public Servants (Repeal) Act, 2012
[Uttarakhand Act No. 06 of 2012]

An

Act

to repeal the Uttarakhand Annual Transfer for Public Servants Act, 2011 (Uttarakhand Act No. 21 of 2011).

Be it enacted by the Legislature of State of Uttarakhand in the Sixty-third Year of the Republic of India as follows: --

**Short title and
Commencement**

1. (1) This Act may be called the Uttarakhand Annual Transfer for Public Servants (Repeal) Act, 2012.

(2) It shall be deemed to have come into force on May 16, 2012.

**Repeal of
Uttarakhand Act
No. 21 of 2011**

2. The Uttarakhand Annual Transfer for Public Servants Act, 2011 is hereby repealed.

By Order,

D.P. GAIROLA,
Principal Secretary.

पी0एस0यू0 (आर0ई0) 46 विघायी/316-2012-100+700 (कम्प्यूटर/रीजियो)।

